

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION No. 2733
TO BE ANSWERED ON 03.01.2018**

WAGES AND FACILITIES TO CONTRACT LABOURERS

2733. SHRI SANKAR PRASAD DATTA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a large number of contract labourers are working in the Railways;**
- (b) if so, the number thereof as on date, Zone-wise;**
- (c) whether these labourers are paid wages and provided facilities according to the prescribed rules; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2733 BY SHRI SANKAR PRASAD DATTA TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING WAGES AND FACILITIES TO CONTRACT LABOURERS.

(a): Yes, Madam.

(b): Contract labourers are engaged by contractors themselves directly depending upon nature and quantum of outsourced work.

Approximate number of contract labourers is given below, zone-wise:-

Zonal Railway	No. of contract labourers	Zonal Railway	No. of contract labourers
Central	14732	Western	7328
Eastern	6971	East Central	4550
Northern	8406	East Coast	4218
North Eastern	459	North Central	1836
Northeast Frontier	1429	North Western	942
Southern	6125	Southeast Central	9339
South Central	9043	South Western	5319
South Eastern	8000	West Central	5468
Total			94,165

(c): Yes, Madam.

(d): Railways as principal employer ensures that the contract labourers are provided facilities by the contractor as per the provisions of Labour Laws including the Contract Labour (Regulation & Abolition) Act, 1970 and minimum wages as notified by the Central/State Governments under the Minimum Wages Act, 1948. Suitable instructions have been issued to the Zonal Railways that the cases of violation of the above laws, if any, should be dealt with in accordance with the extant provisions.
